

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II

(Video Conference)

CORAM: HON'BLE BHASKARA PANTULA MOHAN-MEMBER JUDICIAL
CORAM: HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 10.12.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/292/2021
NAME OF THE COMPANY	Lahari Infra Projects (India) Pvt Ltd
NAME OF THE PETITIONER(S)	Deekay Electricals
NAME OF THE RESPONDENT(S)	Lahari Infra Projects (India) Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned Counsel for Operational Creditor appeared via video conference. As the Corporate Debtor has already been admitted to CIRP in CP (IB) No.164/9/HDB/2019, hence, these proceedings stand disposed of with liberty to Operational Creditor to file their claim before the IRP appointed in those proceedings. Operational Creditor is at liberty to get this CP revived in case CIRP in that case is set aside.


MEMBER (T)


MEMBER (J)

Ajay/Shyamala